

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

CP No. 46/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.07.2020**

Name of the Company: Union of India
V/s
NK Proteins Pvt Ltd

Section : Section 271(1)(e) r.w, 272(c) of the Companies Act, 2013 r.w. Section 243 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

**ORDER
(through video conferencing)**

Advocate, Mr. Keyur Gandhi appeared on behalf of Nanavati Associates.

The instant application is filed under Section 271(1) (e) r.w. 272 (c) of the Companies Act, 2013.

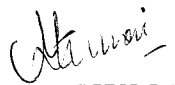
Advocate, Mr. Sandeep Bisht appeared and submitted that he is one of the Creditors of the Respondent Company and needs time to file an application so as to implead him as party to the application.

Accordingly, the prayer is allowed.

List the matter on 02.09.2020.


CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL

Dated this the 31st day of July, 2020


MANORAMA KUMARI
MEMBER JUDICIAL